No.P-24021/96/2018-IPR-VI(Part1) Government of India Ministry of Commerce & Industry Department of Industrial Policy & Promotion IPR-CIPAM Section

Udyog Bhawan, New Delhi. Dated 28th January, 2019.

ORDER

Subject:Deputation of Ms. V. Rekha, Deputy Controller of Patents and Designs, Patent Office, Delhi for participating in 26th Session of Meeting of International Authorities under the PCT(PCT/MIA) to be hosted by the Egyptian Patent Office in Cairo from 13-14 February, 2019 in Egypt, and to the MIA Quality Subgroup, also in Cairo on February 11-12, 2019 (excluding travel time).

Sanction of the President is hereby accorded to the deputation of Ms. V. Rekha, Deputy Controller of Patents and Designs, Patent Office, Delhi for participating in 26th Session of Meeting of International Authorities under the PCT(PCT/MIA) to be hosted by the Egyptian Patent Office in Cairo from 13-14 February, 2019 in Egypt, and to the MIA Quality Subgroup, also in Cairo on February 11-12, 2019.

2. The tour will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicate above, excluding journey time and enforced halts, if any.

3. The above-mentioned participant would be entitled to the following

expenditure:

experience:	
Air fare	As per entitled class
Airport tax (If any)	As per actuals
Daily allowances	As admissible
Hotel accommodation	As applicable
Contingency	As per norms
, , , , , , ,	To be provided by Embassy of India in Cairo, Egypt
Mobile phone	As per entitlement as per Para 5 of M/o Finance's O.M. dated 26.03.2018
Excess Baggage	As per norms
Business Centre Facilities	On actual basis
Enforced halts including lodging and transport	As per entitlement

- 4. The other entitlements of the officer including medical facilities will be as laid down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.
- 5. The cost on travel, DSA, hotel accommodation in respect of her will be debitable to the CGPDTM's budget head as per her entitlement and would be borne by Government of India during the period of her deputation. DSA etc. may be paid to her by Embassy of India in Cairo, Egypt. Hotel accommodation will be arranged by the Embassy of India in Cairo, Egypt. This sanction will be treated as an authority for the payment.

- 6. The officer will furnish a report on her visit after return from abroad.
- 7. The expenditure on air travel, daily allowance, hotel accommodation, etc. on the deputation of Ms. V. Rekha, Deputy Controller of Patents and Designs, Patent Office, Delhi will be debitable to appropriate CGPDTM's Head 3475; Other Economic Services (Major Head) 00.102-Regulation of Patents, Designs and Trade Marks (Minor Head) 01- Controller General of Patents, Designs and Trade Marks; 01.01-General; 01.01.12- Foreign Travel Expenses under Demand No. 12 of the Department of Industrial Policy & Promotion for the year 2018-19.
- 8. This issues with the concurrence of the IF Wing of the Department of Industrial Policy & Promotion (DIPP) vide their Dy.No. 27226 dated 25.1.2019.

(Praveen Kumar Sachan) Under Secretary to the Govt. of India

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To:-

- Pay & Accounts Officer, O/o CGPDTM, Boudhik Sampada Bhawan, S.M. Road, Antop Hills, Mumbai-400037
- 2. Embassy of India in Cairo, Egypt, 5, Aziz Abaza Street, Zamalek, Cairo, Egypt. Fax No. (+202) 2736-4038
- 3. Ministry of External Affairs, West Asia & North Africa Division, South Block New Delhi.
- 4. Ms. V. Rekha, Deputy Controller of Patents and Designs, Patent Office, Delhi
- 5. O/o CGPDTM, Mumbai
- 6. Fin-II Section/Protocol Section//Guard File